

S U P R E M E C O U R T O F
RECORD OF PROCEEDINGS

I N D I A

BEFORE THE REGISTRAR PANKAJ BHANDARI

Petition(s) for Special Leave to Appeal (C) No(s). 14376/2012

(s) PRABHAWATI AGARWAL & ORS.

Petitioner

VERSUS

(s) SHEIKH BARIK ALI & ORS.

Respondent

Date : 21/07/2014 This petition was called on for hearing today.

For Petitioner(s)

Mr Vibhuti Sushant Gupta, Adv.
Mr. Mushtaq Ahmad ,Adv.

For Respondent(s)

Dr. Kailash Chand ,Adv.

UPON hearing the counsel the Court made the following
O R D E R

The ld. Counsel for the proposed party submits that

she has not received any intimation from the Registry
regarding her application for impleadment filed o
n
d 25.7.2013. Registry is directed to verify the sai

application and get it processed under the rules at the
earliest and submit the compliance report on the next date
of hearing.

Signature Not Verified

Petitioner is also required to file application for

Digitally signed by

Hema Joshi

Date: 2014.07.22

substitution of respondent No.18 and submit process fee and

17:28:55 IST

Reason:

spare copies for effecting service on respondent Nos. 14
and 16.

Item No.14

Defect in the application for substitution to bring on record the legal representatives of deceased respondent Nos. 1,13 and 19 be also cured. Defects pointed by the registry be cured within two weeks

Service is complete on respondent Nos. 2 to 12, 15 and 17 but no one has put in appearance on their behalf.

List again on 12.9.2014.

(PANKAJ BHANDARI)
Registrar